

DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI
DES-VI Section

Minutes of the Meeting NC-III held on 23.8.2007

The Meeting No.20/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 23.8.2007 in Room No.4 of DGFT under the Chairmanship of Shri Anil Aggarwal, Jt. DGFT.

At the outset the minutes of Norms Committee Meeting 18/08 held on 16.8.2007 were ratified by the committee.

List of Members Present in the Meeting is at Annexure I.

Total Number of Cases 33.

No.502	1/20/85-ALC3/2007	M/s. Dinesh Saraogi, Kolkatta.
NC 20/08 Dt.23.8.2007		F.No. 01/85/50/045/AM08/DES-VI
Export of Shellac against import of Sticklac		
Adv. Auth No. 0210102188 dt. 6.7.2007 (Para 4.7 of HBP 2004-09)		
RLA, Kolkatta Ref.No. 02/24/40/106/AM08		

The Committee considered the case as per agenda. It was observed that a large number of cases have been ratified for the export product "Shellac" against import of "Sticklac". No justified data of production and consumption has been furnished by exporters of this product.

The committee decided that a visit may be made by the officers of DIPP and DGFT to furnish a report on the production and consumption of 3/ 4 manufacturing units of this products.

Consideration of the cases was deferred for relisting on 29.9.2007.

No.503		M/s. R.K. International, Jalandhar.
NC 20/08 Dt.23.8.2007		F.No.01/85/162/320/AM08/DES-VI
Export of Hockey Sticks against import of Carbon Fibre, Glass Fibre and Resin		

Hardners etc.
Advance Authorisation Nos. 3010052071 Dt. 8.6.2007 under para 4.7 of HBP 2002-07.
RLA, Ludhiana. Ref. No. 30/24/40/11/AM08.

The Committee considered the case as per agenda. It was decided that the party may be asked to come for PH before the committee alongwith samples of the products and submit weight of Stick in different size of Hockey.

Consideration of the cases was deferred for relisting on 6.9.2007.

No.504	M/s. Udyog International, Kolkata.
NC 20/08 Dt.23.8.2007	F.No.01/85/162/339/AM 08/DES VI
Export of Industrial Nylon Safety Lanyards with Hook Fitting against Import of Steel Snak Hook.	
Advance Authorization No. 0210101961 dt. 29.6.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Kolkata. Ref.No.02/24/040/00103/AM08	

The Committee considered the case as per agenda. It was observed that the Export Product "Industrial Nylon Safety Lanyares with Hook Filling" falls under Chapter 87. As per O&MI No.12/2007 dated 20.8.2007 this product falls with jurisdiction of NC No.2. It was accordingly decided to transfer the case to NC No.2 for necessary action.

No.505	M/s Talwar Brothers Pvt. Ltd., Kolkata.
NC 20/08 Dt.23.8.2007	F.No.01/85/162/210/AM 08/DES VI
Export of Finished Wooden Parts & Components of Musical Instruments against Import of Ebony Wood in Billets of following Species: Diospyros Spp.	
Advance Authorization No. 0210101116 dt. 28.5.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Kolkata. Ref.No.02/24/040/00053/AM08	

The Committee considered the case as per agenda. It was observed that the Export Product "Finished Wooden Parts & Components of Musical Instruments" falls under Chapter 92. As per O&MI No.12/2007 dated 20.8.2007 this product falls with jurisdiction of NC No.2. It was accordingly decided to transfer the case to NC No.2 for necessary action.

No.506	M/s Universal Oleoresins, Cochin
NC 20/08 Dt.23.8.2007	F.No.01/85/162/332/AM 08/DES VI

Export of Black Pepper Oil against Import of Light Black Pepper (L.B).
Advance Authorization No. 1010026806 dt. 25.6.2007 under Para 4.7 of HBP(Vol.I) 2004-07.
RLA , Cochin . Ref.No.02/24/040/00051/AM08

The Committee considered the case as per agenda. It was observed that in this case SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 15.50% yield in this case. Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00	1.20
2		20 MT	15.00	3.00 MT
3		30 MT	16.00	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

- (B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR reports from Spices Board against a total quantity of imports made for the import item (upto a total quantity of imports as per application).

OR

- (C) 15.5% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE).

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR report from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.507		M/s. Pregna International. Ltd., Pune.
NC 20/08 Dt.23.8.2007		F.No.01/85/162/333/AM 08/DES VI
Export of Laparoscope Set against Import of Operative Telescope O.D.10mm/11mm, Straight.		
Advance Authorization No.3110028919 dt. 13.4.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Pune. Ref.No.31/24/040/0004/AM08		

The Committee considered the case as per agenda. It was observed that the Export Product "Laparoscope Set" falls under Chapter 90. As per O&MI No.12/2007 dated 20.8.2007 this product falls with jurisdiction of NC No.2. It was accordingly decided to transfer the case to NC No.2 for necessary action.

No.508		M/s. Plant Lipids Pvt. Ltd., Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/161/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Black Pepper Light Berries.		
Advance Authorization No.1010026504 dt.11.5.2007 under Para 4.7 of HBP(Vol.I) 2004-09.		
RLA , Cochin. Ref.No.10/24/040/029/AM08		

The Committee considered the case as per agenda. It was observed that the Spices Board has given written comments vide letter No.MD/AL/03(1)/2007 dated 26.7.2007 for Analytical Report in respect of 10 Bill of Entries of Imports made against the advance authorization in question. It was decided that the higher yield as per SAR OR as applied by the party allowed, may be allowed. Accordingly the details works out to as under:-

S.No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)

1	199553 Dt. 21.5.07	19.495 MT	16.85	3.285 MT
2	199544 Dt. 21.5.07	26.215 MT	16.99	4.454 MT
3	199560 Dt. 21.5.07	20.00 MT	16.94	3.388 MT
4	199977 Dt. 28.5.07	18.90 MT	14.26	2.695 MT
5	199978 Dt. 28.5.07	18.90 MT	14.83	2.803 MT
6	199979 Dt. 28.5.07	9.45 MT	14.82	1.400 MT
7	200117 Dt. 29.5.07	40.00 MT	16.96	6.784 MT
8	200366 Dt. 4.6.07	18.00 MT	15.65	2.817 MT
9	200356 Dt. 4.6.07	7.95 MT	15.48	1.231 MT
10	200632 Dt. 6.6.07	19.95 MT	16.06	3.204 MY
11	TOTAL	179.96 MT		32.061 MT
12	Weighted average yield %	17.82		

Accordingly against the import of 179.96 MT Light Black Pepper (Light Berries) may be allowed with 17.82% yield as per SAR report being higher than 15% yield applied for, with EO for 32.061 MT Black Pepper Oleoresin.

The RA may be advised accordingly to take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.509	M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007	F.No.01/85/162/370/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Light Black Pepper (Light Berries).	
Advance Authorization No.1010026980 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00062/AM08	

No.510		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/371/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Light Black Pepper (Light Berries).		
Advance Authorization No.1010026981 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00063/AM08		

No.511		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/373/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Light Black Pepper (Light Berries).		
Advance Authorization No.1010026982 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00064/AM08		

No.512		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/374/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Light Black Pepper (Light Berries).		
Advance Authorization No.1010026998 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00056/AM08		

No.513		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/376/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Light Black Pepper (Light Berries).		
Advance Authorization No.1010026979 dt. 25.7.2007 under Para 4.7 of		

HBP(Vol.I) 2004-07.
RLA , Cochin. Ref.No.10/24/040/00057/AM08

No.514		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/379/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Light Black Pepper (Light Berries).		
Advance Authorization No.1010027001 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00059/AM08		

No.515		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/380/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Light Black Pepper (Light Berries).		
Advance Authorization No.1010027002 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00060/AM08		

No.516		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/381/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Light Black Pepper (Light Berries).		
Advance Authorization No.1010026999 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00058/AM08		

No.517		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/382/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Light Black Pepper (Light Berries).		

Advance Authorization No.1010026984 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.

RLA , Cochin. Ref.No.10/24/040/00066/AM08

No.518	M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007	F.No.01/85/162/383/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Light Black Pepper (Light Berries).	
Advance Authorization No.1010026983 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00065/AM08 Dated 21.6.2007	

The Committee considered these case as per agenda. It was observed that in these cases SAR report about the yield of import consignment(s) from Spices Board is awaited. Applicant has applied for ratification of Advance Authorisation based on 10.00% yield in this case. Accordingly the committee decided to ratify the Advance Authorisation in this case as under:-

- (A) RA shall work out the EO as per yield percentage certified in the SAR of Spices Board against specified quantity of imports against each import consignment.

An illustration is given as under:-

S. No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
(1)	(2)	(3)	(4)	(5)
				(3) X (4) divided by 100 = (5)
1		10 MT	12.00	1.20
2		20 MT	15.00	3.00 MT
3		30 MT	16.00	4.80MT
4		40 MT	10.00	4.00 MT
5	TOTAL	100 MT (A)		13.00 MT (B)

Against the total quantity of imports made (A) the EO shall be for the total quantity of (B).

(B) The Yield percentage shall be accordingly as per weighted average of yield as per SAR report from Spices Board against a total quantity of imports made for the import item (upto a total quantity of imports as per application).

OR

(C) 10.00% yield as applied for

WHICHEVER IS HIGHER YIELD (AMONG (B) AND (C) ABOVE).

Spices Board may be advised to send a copy of SAR to the Joint DGFT, Cochin under intimation to DGFT alongwith a set of SAR Report.

Accordingly RA may be advised to re-fix the EO based on the above decision upon receipt of SAR from Spices Board and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.519		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/367/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).		
Advance Authorization No.1010026989 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00091/AM08 Dated 18.7.2007		

No.520		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/377/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).		
Advance Authorization No.1010026987 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.		
RLA , Cochin. Ref.No.10/24/040/00089/AM08		

No.521		M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007		F.No.01/85/162/384/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).		

Advance Authorization No.1010026986 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.
RLA , Cochin. Ref.No.10/24/040/00088/AM08 Dated 18.7.2007

No.522	M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007	F.No.01/85/162/387/AM 08/DES VI
Export of Oleoresin Nutmeg against import of Nutmeg (BWP).	
Advance Authorization No.1010026988 dt. 25.7.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00090/AM08 Dated 18.7.2007	

The Committee considered these case as per agenda. It was decided that the party may be asked to furnished following information:-

- (a) Full form of "BWP" used in the import item Nutmeg.
- (b) Details of manufacturing process/flow chart,
- (c) Stagewise wastage (Yield) involved in the manufacture of Oleoresin Nutmeg.

Consideration of the case was deferred for relisting on 20.9.2007.

No.523	M/s. Advin International Cherthala
NC 20/08 Dt.23.8.2007	F.No.01/85/50/050/AM08/DES.VI
Export of PVC Backed (Vinyl) Coir Mats/Stencilled against import of PVC Backed Coir Mats/Mattings	
Advance Authorization No. 01010026990 dt. 25.7.2007-Under para 4.7. of HBP(Vol.I) 2004-2009.	
RLA Cochin Ref:- No. 10/81/040/00071/AM08.	

The Committee considered the case as per agenda. It was observed that the Export Product "PVC Backed (Vinyl) Coir Mats/Stencilled" falls under Chapter 57. As per O&MI No.12/2007 dated 20.8.2007 this product falls with jurisdiction of NC No.5. It was accordingly decided to transfer the case to NC No.5 for necessary action.

No.524	3/20/85-ALC3/2007	M/s. Keventer Agro; Kolkata.
NC 20/08 Dt.23.8.2007		F.No.01/85/50/044/AM08/DES.VI.
Export of Fruit Pulp (Mango Pulp) packed in Aseptic Bags against import of Aseptic Bags		
Adv. Auth. No.0210102131 dt.4.7.2007 (Para 4.7 of HBP 2004-09)		
RLA, Kolkata Ref. No.02/24/040/188/AM08.		

The Committee considered the case as per agenda. It was decided in consultation with the representative of technical authority present in the meeting that imports may be allowed with 1.00% wastage as per Packing Policy as under:-

S.No	DESCRIPTION OF EXPORT ITEMS	QUANTITY IN NO.
1	Fruit Pulp (Mango Pulp contained in 4150 Nos. of Aseptic Bags (Nylon Aluminium) packed in MS Barrels)	913000 Ltrs

S.No	DESCRIPTION OF IMPORT ITEMS	QTY IN NO.
1	Aseptic Bags (Nylon Aluminium) - Capacity 220 Ltrs.	4192 NOS.

The Type, specifications of Aseptic Bags in imports and Exports both shall match.

RA may be advised to ratify the Advance Authorisation under para 4.7 of the HBP accordingly and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.525	2/50/85-ALC3/2006	M/s. Natural Products Manufacturers, Kolkatta
NC 20/08 Dt.23.8.2007		F.No.01/85/050/043/AM08/DES-VI
Export of Aleuritic Acid against import of Sticklac.		
Advance Authorisation No.0210002129 Dt.4.7.2007 (Para 4.7 of HBP 2004-09)		
RLA, Kolkata Ref.No.02/24/40/109/AM 08		

The Committee considered the case as per agenda. It was observed that the Export Product "Aleuritic Acid" falls under Chapter 33. As per O&MI No.12/2007 dated 20.8.2007 this product falls with jurisdiction of NC No.3. It was accordingly decided to transfer the case to NC No.3 for necessary action.

No.526	18/18/80-ALC2/2007	M/s. Adam Exports, Kanpur.
NC 20/08 Dt.23.8.2007		F.No.01/85/050/272/AM-08/DES-VI
Export of Double Harness Set made from Plastic Coated Webbing against import of Plastic Coated Webbing.		
Advance Authorization No.0610012113 Dt. 9.7.2007 under para 4.7. of HBP 2004-09.		
RLA, Kanpur Ref: No. 06/81/040/05/AM08.		

The Committee considered the case as per agenda. It was observed that the Export Product "Double Harness Set made from Plastic Coated Webbing" falls under Chapter 42. As per O&MI No.12/2007 dated 20.8.2007 this product falls with jurisdiction of NC No.5. It was accordingly decided to transfer the case to NC No.5 for necessary action.

No.527	4/20/85-ALC3/2007	M/s. South Seas Distilleries & Breweries Pvt. Ltd; Mumbai.
NC 20/08 Dt.23.8.2007		F.No.01/85//50/049/AM08/DES.VI.
Export of IMFL, Whiskey Blended Drink against import of Concentrate of Compound Alcoholic Beverage/Vetted Malt.		
Advance Authorisation No.0310436656 dt.18.7.2007 - under Para 4.7 of HBP 2004-09.		
RLA, Mumbai Ref. No.03/95/40//353/AM08.		

The Committee considered this case as per agenda. The committee in consultation with representative of Technical Authority present in meeting decided to ask applicant to furnish following information:-

- (a) Separate Quantity for different export products and corresponding quantity of different import items.
- (b) Details of Alcohol content in different export products.
- (c) Details of content of imported Liquor in respective export products.
- (d) Copy of valid manufacturing licence for export products i.e. Industrial Approval/IEM/SIA

Consideration of the case was deferred for relisting on 20.9.2007.

No.528	3/18/80-ALC2/2007	M/s.Ajanta Offset & Packagings Ltd;Delhi.
NC 20/08 Dt.23.8.2007	F.No.01/85/50/1544/AM07/DES.VI.	
Export of Printed Hardcase Diaries with PVC cover and Ribbon against import of Printing Paper/Paper Board etc.		
Advance Authorisation No.0510201505 Dt.22.3.2007 under para 4.7 of HBP 2004-09.		
RLA, CLA,New Delhi Ref. No.05/24/1036/AM07		

The Committee considered the case as per agenda. It was observed that the Export Product "Printed Hardcase Diaries with PVC cover and Rib" falls under Chapter 48. As per O&MI No.12/2007 dated 20.8.2007 this product falls with jurisdiction of NC No.3. It was accordingly decided to transfer the case to NC No.3 for necessary action.

No.529		M/s. YKK India Pvt. Ltd; New Delhi
NC 20/08 Dt.23.8.2007		F.No.01/85/50/135/AM07/DES VI
Export of Slider 3 YGSN8 against import of Brass Flat Wire and Slider Spring Pin.		
Advance Authorisation No. 0510191929 dt. 28.9.2006 under Para 4.7 of HBP 2004-2009.		
RLA, CLA, New Delhi, Ref.No. 05/24/40/480/AM07		

The Committee considered this case as per agenda. Sh. Ranjan Upreti, Head Import and Export of the firm appeared for PH before the committee and explained the details of various manufacturing steps and wastage arising therefrom. The representative of the Technical Authority present in the meeting sought time to furnish their comments based on inputs given in PH.

Consideration of the case was deferred for relisting on 6.9.2007.

No.530		M/s. Teesta Valley Exports Ltd., Kolkata.
NC 20/08 Dt.23.8.2007	F.No.01/84/85/162/331/AM 08/DES VI	
Export of Tea filled in Tin Can against import of Tin Can and Tea Flavour		

The Committee considered the case as per agenda. It was observed that the applicant is meeting the requirement of minimum 100% value addition prescribed for export of Tea products against import of Tea. The committee in consultation with the representative of the technical authority present in the meeting decided that imports may be permitted subject to accountability clause as per details below:-

S. No	DESCRIPTION OF EXPORT ITEMS	QUANTITY
1	Tea filled in Tin Can with/without Outer Box (containing 35/gm/60 gm/100 gm/113 gm) of relevant flavouring essences.	2500 Kgs (Includes flavoured Tea 250 Kgs) (Tin Can 79200 Pcs and Outer Box 54400 Pcs)

S. No	DESCRIPTION OF IMPORT ITEMS	QTY
1	Tin Can	79992 Pcs.
2	Outer Boxes made from Art Paper	54995 Pcs.
3	Tea Flavouring Essences	1% of the total quantity of tea exported

- NOTE: (i) The Type, Size and specifications of Tin Can and Outer Boxes in imports and exports both shall match.
- (ii) Type of relevant Flavouring Essence in import and exports both shall match.
- (iii) Type of relevant Flavouring Essence in imports shall be declared in the Shipping Bills for export of Tea in Tin Cans.
- (iv) The total Quantity of relevant Flavouring Essence in imports shall be limited upto 1% of the total weight of Flavoured Tea in exports.

RA may be advised to ratify the Advance Authorisation under para 4.7 of the HBP accordingly and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.531	M/s.Synthite Industrial Chemicals Ltd; Cochin
NC 20/08 Dt.23.8.2007	F.No.01/85/162/310/AM 08/DES VI
Export of Oleoresin Black Pepper against import of Light Black Pepper(Light Berries).	
Advance Authorization No.1010026759 dt. 18.6.2007 under Para 4.7 of HBP(Vol.I) 2004-07.	
RLA , Cochin. Ref.No.10/24/040/00061/AM08 Dated 21.6.2007	

The Committee considered the case as per agenda. It was observed that the Spices Board has given two SAR dated 9.8.2007 and 13.8.2007 for Analytical Report in respect of 2 Bill of Entries of Imports made against the advance authorization in question. It was decided that the higher yield as per SAR OR as applied by the party allowed, may be allowed. Accordingly the details works out to as under:-

S.No	B.E No. & Date	Qty.of Imports (MT)	Yield % as per SAR	Qty of EO as per SAR Yield % (MT)
1	202066 Dt. 26.6.07	60.130 MT	18.94	11.388 MT
2	202069 Dt. 26.6.07	60.130 MT	18.29	10.998 MT
3	TOTAL	120.26 MT		21.386 MT
4	Weighted average yield %	17.78		

Accordingly against the import of 120.26 MT Light Black Pepper (Light Berries) may be allowed with 17.78% yield as per SAR being higher than 15% yield applied for, with EO for 21.386 MT Black Pepper Oleoresin.

The RA may be advised accordingly to take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

No.532	Misc/08	M/s. ALKEM Laboratories Limited, Mumbai
NC 20/08 Dt.23.8.2007		F.No. 01/(82)85/50/409/AM-08/DES-VI
Export of Sucralose UPS against import of Acetic Acid, Dimethyl Formamide, Ethylene Di Chloride etc.		
A/L No. 0310430680 dt. 25.05.2007 (para 4.7 of HBP 2004-2009)		
RLA Mumbai Ref. No. 03/94/040/187/AM08 Dated 22.5.2007		

The Committee considered the case as per agenda. It was observed that as per WCO Scientific Committee dated 17.1.2002 the product "Sucralose" is a Hetrocyclic Compounds and classified under Chapter 29.32 of ITC(HS). As per O&MI No.12/2007 dated 20.8.2007 this product falls with jurisdiction of NC No 3. It was accordingly decided to transfer the case to NC No.3 for necessary action.

No.533		M/s.Su-Raj Diamonds and Jewellery Ltd;Mumbai
NC20/08 Dt.23.8.2007		F. No. 01/87/050/280/AM04 /DES VI
Request for increase of wastage for Export of "Cut and Polished Lab Created Diamonds" against import of "Lab Created Rough Synthetic Diamonds"		
A/L No 0310214282 Dt. 15.3.2003 -under para 4.7 of HBP 2004-09		
RLA Mumbai Ref. No.03/24/040/677/AM04		

The Committee considered this case as per agenda. It was observed that in this case Advance Licence has been issued for the export product "Cut and Polished Lab Created Diamonds" on 15.3.2003 under para 4.7 of HBP.

It was decided to obtain comments of Policy Cell-I as to whether the case for the export product "Cut and Polished Lab Created Diamonds" advance will be covered under para 4.7 of HBP or para 4A of the FTP/HBP for the relevant policy period. Upon receipt of their comments the case may be considered on file as to whether case is to be rejected as per Policy provisions or transferred to NC No.3 as export item falls under Chapter 71 of ITC(HS).

No.534	Misc./08	M/s. Chamong Tee Exports Pvt. Ltd, Kolkatta
NC 20/08 Dt.23.8.2007		F.No. 01/85/50/203/AM 07/DES-VI
Export of Tea Bags(Packed in Pouches) against import of Tea Bags.		
A/L No.0210097011 Dt.05.01.2007 under para 4.7 of HBP 2004-2009		
RLA, Mumbai Ref. No. 02/24/40/278/AM07.		

he Committee considered the case as per agenda. It was observed that the applicant is meeting the requirement of minimum 100% value addition prescribed for export of Tea products against import of Tea. The committee in consultation with the representative of the technical authority present in the meeting decided the case as under:-

S. No	DESCRIPTION OF EXPORT ITEMS	QUANTITY
1	Tea Bags (containing 4800 Kgs of Tea) packed in Outer Pouches	7200 Kgs (24,00,000 Pcs)

S. No	DESCRIPTION OF IMPORT ITEMS	QTY
1	Tea Bags containing Tea	4800 Kgs (24,00,000 Pcs)

NOTE: (i) The type of Tea Bags in import and export shall match.

(ii) The weight of Tea Bags in imports and exports shall be same.

RA may be advised to ratify the Advance Authorisation under para 4.7 of the HBP accordingly and take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/Procedure.

The meeting ended with thanks to the Chairman.

LIST OF PARTICIPANTS-NC MEETING No.20/08 HELD ON 23.8.2007

Sl.No.	Name of the Officer	Designation	Department
1.	Sh. Anil Aggarwal	Jt.DGFT	DGFT
2.	Sh. Shaish Kumar	Sr D.O.	DIPP
3	Sh. Ranjit Singh	Jt. Commissioner (Exports)	DOR
4.	Mrs. P.M. Sobha	S.O.	Spices Board
5.	Mrs. Kiran Sehgal	Dy.DGFT	DGFT

6.	Sh. G.L. Monga	FTDO	DGFT
----	----------------	------	------